

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 119

IA No. 4/2024, 1341/2022, 2923/2023
2296/2023, 1379/2023, 1878/2022,
2287/2022, 2904/2023, 1492/2024
In
CP(IB) No. 189/Chd/Hry/2019
(Admitted)

IN THE MATTER OF:

Madhav Alloys Pvt. Ltd.

...Petitioner/ Operational Creditor

Vs.

Aryan Villa And Resorts LLP

...Respondent/ Corporate Debtor

Under Section: 9, 33(2), 19(2), 60(5), 66(1), IBC 2016

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 19.08.2024.

-sd-
Court Officer

July 02, 2024
SM